जहां तक लंबित मामलों के त्वरित निबटारे के उपाय किए जाने का संबंध है,मामलों पर लगातार कड़ी नजर रखी जाती हैं तथा इस प्रयोजन से स्थिति की समय-समय पर समीक्षा की जाती है।

Corruption Charges against Ministers

224. SHRI J. CHITHARANJAN: SHRI GURUDAS DAS **GUPTA**:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that some of the present Cabinet Ministers are facing corruption charges;

(b)if so, who are such Ministers and the charges against each of them; and

(c)what was the compulsion to take such persons in his Cabinet?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI R. JANARTHANAM): (a) No, Sir.

> Does not arise in view of (a) above. Does not arise in view of (a) above.

Demand for Resignation of Ministers

225. SHRI NILOTPAL BASU: SHRI E. BALANANDAN:

Will the PRIME MINISTER be pleased to state:

(a) whether he has received demands for the resignation of his Ministers from the supporting parties for various corruption related issues;

(b)if so, the names of those Ministers against whom corruption charges have been made:

(c)the nature of corruption charges made; and

(d)the possible response thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI R. JANARTHANAM): (a) to (d) Prime Minister has received demands for the resignation of some of his Ministers from the supporting parties for various corruption related issues.

Deposition by CBI before Liberhan Commission

226. SHRI NILOTPAL BASU: Will the PRIME MINISTER be pleased to

- (a) whether the CBI has officially deposed before the Liberhan Commission enquiring into the demolition of the Babri Masjid;
- (b)if so, whether audio-visual documentary material on the events in Ayodhya on 6th December, 1992, available with the CBI, has also been deposited;

(c)if so, whether the CBI is also filing a chargesheet on the case, if so, the details thereof: and

if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI R. JANARTHANAM): (a) and (b) Affidavits have been filed by the CBI before the Liberhan Commission and a set of all the audio-visual documentary material on the events in Ayodhya on 6.12.1992, available with the CBI, has been deposited.

(c) The CBI submitted chargesheets in the competent Court at Lucknow on 5.10.1993 against 4 persons and supplementary charge sheets on 10.1.1996 against 9 persons. The Special Judge (Ayodhya Prakaran). Lucknow passed an i order on 9.9.1997 for framing of charges